

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 89623 of 2018

(Arising out of Order-in-Appeal No. MKK/74/APP-II/2018-19 dated 31.07.2018 passed by the Commissioner(Appeals) of Central Tax, Central Excise & Service Tax, Raigarh)

M/s Merck Specialities Pvt Ltd

.....Appellant

Godrej One, 8th floor, PirojShah Nagar,
Eastern Express Highway, Vikhroli East
Mumbai, Maharashtra- 400079

VERSUS

C.C.C.G.ST., Mumbai Central

.....Respondent

Null 4th Floor, C. Ex. Building
Churchgate, Mumbai, Maharashtra-400020

APPEARANCE:

Mr. Jay Chheda, Chartered Accountant for the Appellant
Shri Dilip Shinde, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A / 85465 / 2021

Date of Hearing: 24.02.2021

Date of Decision: 24.02.2021

PER: AJAY SHARMA

This Appeal has come up for hearing as the department has filed Application for e-hearing of the matter on the ground that the Appellants have applied under the Sabka Vishwas Scheme, 2019 with the competent authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019

r/w Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the aforesaid, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order dictated in the open court)

(Ajay Sharma)
Member (Judicial)

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